

LOK SABHA

JUDICIAL STANDARDS AND ACCOUNTABILITY BILL, 2010

[As introduced in Lok Sabha]

Notice of Amendments

Sl. No.	Name of Member and text of Amendment	Clause No.
SHRI SALMAN KHURSHID:		
1.	Page 1, line 1,— for "Sixty-first" substitute "Sixty-second".	Enacting formula
2.	Page 1, line 4,— for "2010" substitute "2011".	1
3.	Page 3, line 23,— for "have close association" substitute "have close association or close social interaction".	3
4.	Page 3, line 39,— after "academic forum" insert "so as not to affect his functioning as a Judge".	3
5.	Page 3, after line 41, insert— "(fa) make unwarranted comments against conduct of any Constitutional or statutory authority or statutory bodies or statutory institutions or any chairperson or member or officer thereof, or on the matters which are pending or likely to arise for judicial determination;"	3
6.	Page 6, after line 5, insert— "(1A) The scrutiny of complaints under this section by the Scrutiny Panel shall be held in camera."	12
7.	Page 10, after line 30, insert— "Provided that the Oversight Committee may, if it considers appropriate, authorise any person to apprise the media or press in respect of matters relating to complaint, scrutiny or investigation or inquiry, as the case may be."	39

Sl. No.	Name of Member and text of Amendment	Clause No.
8.	Page 13, lines 18 and 19,— for "which may extend to five years and also to fine which may extend to five lakh rupees" substitute "which may extend to one year and also with fine which may extend to one lakh rupees".	53
9.	Page 13, after line 21, insert— "(3) No suit, prosecution or other legal proceeding shall lie against the complainant under this section in respect of anything which is in good faith done or intended to be done under this Act."	53

NEW DELHI;
December 21, 2011
Agrahayana 30, 1933 (Saka)

T. K. VISWANATHAN,
Secretary-General.